BEFORE THE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

EXECUTION APPLICATION NO. 13 OF 2022

IN

APPEAL NO. 12 OF 2022 (WZ)

SARANG YADWADKAR & ANR.

...Applicant

VERSUS

PUNE MUNICIPAL CORPORATION AND ORS.

...Respondents

REPLY ON BEHALF OF PUNE MUNICIPAL CORPORATION TO EXECUTION APPLICATION FILED IN APPEAL NO. 12 OF 2022

MOST RESPECTFULLY SHEWETH:

GOVERNMENT OF INDIA
BHAGWAN A. KULKARNI
Haveli, (MAHARASHTRA)
Reg. No. 15665
Expiry Date:27/11/2024
NOTARY

1. The Respondent No. 1 i..e the Answering Respondent is filing the instant reply to the Execution Application filed by the Appellant in the captioned Appeal No. 12 of 2022.
2. That at the very outset, the Answering Respondent denies all the statements, averments and contentions raised in the counter affidavit/Affidavit in reply, and by not dealing with specifically any of the statements, averments and contentions raised in the reply, may not be construed as an admission on part of the Answering Respondent qua any of the statements, averments and contentions raised in the counter affidavit. The Answering Respondent reserves his right to file further affidavit(s), if and when necessary. Further, any fact or statement not categorically admitted by the Answering Respondent or contrary to those mentioned in the Execution Application are denied.

Reply

3. It is submitted that the captioned Appeal was filed challenging the Environmental Clearance dated

NOTARY BHAGWAN A. KULKARNI (MAHARASHTRA) Haveli, Reg. No. 15665 Expiry Date 27/11/2024 GOVERNMENT OF INDIA

16/11/2019 granted by the State Environment Impact Assessment Authority (SEIAA) to Pune Municipal Corporation (PMC) in respect of Mula, Mutha and Mula-Mutha River Rejuvenation Project.

4. It is submitted that Appeal was heard finally on 12.10.2022 by this Hon'ble Tribunal and matter was reserved for Judgment by this Hon'ble Tribunal.

5. It is submitted that vide Judgment dated 29.11.2022, this Hon'ble Tribunal was pleased to dispose the said Appeal, the relevant para of the Judgment dated 29.11.2022 is quoted as below:

"49. Despite lacunae in TOR, MOM and project description in EC letter, we find that overall system has enabled impact identification, assessment, preparation of EMP and recommending appropriate additional measures as EC conditions. EIA is an evolving process. MoEF&CC vide OM dated 11th June 2018 in order to streamline various processes in granting EC has issued Form-4 for seeking Amendment in Environmental

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

Clearance by submitting information on amendment in configuration/Amendments in clearance conditions with reasons for seeking amendment. As this is public interest project, the PP has carried out all required studies, and SEAC/SEIAA have duly apprised the proposal before recommending/granting EC, we do not find it necessary to set aside the EC, however, we hereby direct the PP to approach SEIAA for amendment of EC both in the terms of project scope and additional EC conditions to be stipulated, ***if any,*** *before proceeding to start any construction activity. We dispose of Item Nos. 1 & 2 accordingly."*

6. It is submitted that in the said Judgment Hon'ble Tribunal had held that the project proponent had carried out all required studies and SEAC/SEIAA had duly appraised the proposal before recommending/granting EC. As such the Hon'ble Tribunal rejected the prayer of the Applicant to set aside the EC granted to the PMC thereby upholding the grant of EC.

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

7. It is submitted that however in the said Judgment Hon'ble Tribunal has also directed the PMC to approach SEIAA for amendment of EC both in the terms of project scope and additional EC conditions to be stipulated, **if any,** "before proceeding to start any construction activity".

8. It is submitted that two Work Orders dated 2.03.2022 Ref. No. Outward No. 3164 and 3167 were issued and the work under the said Work Orders had commenced while the Appeal NO. 12 of 2020 was pending before this Hon'ble Tribunal. As per the Work Order following work is in progress:-

a. Strengthening of river edges by construction of sloping embankments using naturally available stone material, gabion structure.

b. Using geofabric filters

c. Toe wall below water level to retain embankments

d. Footpaths, landscaping works with garden soil, benches, lighting arrangements, ghat development etc.

NOTARY ★ BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 ★ GOVERNMENT OF INDIA

9. It is submitted that no stay was granted on the operation of commencement of work during the pendency of the aforesaid Appeal No. 12 of 2020. Further, the Appellant vide I.A No. 105 of 2021 had sought to obtain ad-interim stay on the tender notices issued by PMC, however no stay was granted by this Hon'ble Tribunal on the commencement and/or proceeding with the work under the said work orders. A copy of the work orders dated 02.03.2022 is annexed and marked herein as ***Exh. "A"*** *is copies of both of the work orders dated 02/03/2022. A copy of I.A NO. 105 of 2021 seeking stay on tender notices is annexed and marked herein as* ***"Exh B"****. A copy of Order dated 24.05.2022 is annexed and marked herein as* ***"Exh C"****.*

10. It is submitted that vide Judgment and Order dated 29.11.2022, this Hon'ble Tribunal had upheld the Environment Clearance granted to answering Repondent. However, this Hon'ble Tribunal had directed answering Respondent to approach SEIAA for amendment of EC both in terms of the project scope and additional EC

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

conditions to be stipulated, **if any**, before starting any construction activity.

11. It is submitted that in compliance of the judgment and order dated 29.11.2022 passed by this Hon'ble Tribunal the answering Respondent has:

a. Already approached the SEIAA for indicating and/or devising the manner in which PMC has requested SEIAA to provide the format in which details of the project can be re-submitted as the present format for providing project information is for building construction project, as opposed to a River Rejuvenation Project wherein no building construction is undertaken. *A copy of Letter dated 28-12-2022 is annexed and marked herein as **"Exh D"**.*

b. The construction activities are as per the EC and within the scope of work. No new construction activity beyond the scope of work has started or commenced pursuant to the judgment and order dated 29.11.2022. In fact, the Answering

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

respondent herein undertakes that work related to Barrages will not be initiated without amending the EC.

c. The import of the Judgment of this Hon'ble Tribunal is clear that the EC which is granted for the project is valid for 44 km of river stretch, Since work had already commenced under the two work orders dated 02.03.2022, the judgment dated 29.11.2022 of this Hon'ble Tribunal cannot apply retrospectively since work has already commenced for the two stretches out of total 44 km.

d. Details of New Advertisement for Tender are attached. The tender notice was published for the sale of tender on dtd. 18/11/2022 for development of Mula river from Wakad bypass to Sangvi bridge (stretch 1,2 &3) under Pune River Rejuvenation Project on Public Private Partnership (PPP Module) against development credit note.

12. It is submitted that the the Judgment and order dated 29.11.2022 cannot have retrospective application on

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

work already commenced/completed under work orders already issued, having been issued in the absence of any stay in the present Appeal No. 12 of 2020. Further, even as per the final order dated 29.11.2022, this Hon'ble Tribunal has arrived at a finding that answering Repondent had *"carried out all required studies and SEAC/SEIAA have duly appraised the proposal before recommending/granting EC"* and directed the answering Respondent to approach the SEIAA for amendment of EC before proceeding to start any construction activity. Since no new construction activity has started and no activity will be undertaken beyond the scope of EC, the answering Respondent has not violated or disobeyed the directions issued by this Hon'ble Tribunal.

13. It is submitted that PMC undertakes to make an application for amendment of the EC to cure the lacunae in TOR, MOM and project description in EC letter. PMC also undertakes that work related to Barrages shall not be initiated without amending the EC.

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

14. It is submitted that since the Project is in Public interest and is vital from city point of view, the work under two work orders dated 02.03.2022 has already commenced and is in progress which involves huge public money and there are time lines for the contractor to complete the work. The remaining stretches of river shall be taken up as required, adhereing to the original scope of work in EC.

Parawise Response to the Grounds:

15. Answering Respondent states that the answering Respondent is not dealing with each and every statement therein; as such it should not be deemed that the answering Respondent has admitted the correctness of any statement not specifically dealt with or traversed below. Nothing contained in the Application should be deemed to have been admitted by virtue of specific non-traverse.

15.1 With reference to paragraph 8(A), answering Respondent reiterates the facts and stand stated in

NOTARY
BHAGWAN A. KULKARNI
Haveli, (MAHARASHTRA)
Reg. No. 15665
Expiry Date:27/11/2024
GOVERNMENT OF INDIA

para 3 to 14 hereinabove and any fact contrary to the facts mentioned therein are denied.

15.2 With reference to paragraph 8(B) and 8(C), answering Respondent reiterates the facts and stand stated in para 3 to 14 hereinabove and any fact contrary to the facts mentioned therein are denied. It is submitted that PMC has already approached the SEIAA for indicating and/or devising the manner in which requested SEIAA to provide the format in which details of the project can be re-submitted as the present format for providing project information is for building construction project, as opposed to a River Rejuvenation Project wherein no building construction is undertaken. Further, the direction as the Judgment and order dated 29.11.2022 was not to start any construction activity. New tender are invited adhering to the original scope of work however the judgment cannot be made appliable

NOTARY
BHAGWAN A. KULKARNI
Haveli, (MAHARASHTRA)
Reg. No. 15665
Expiry Date:27/11/2024
GOVERNMENT OF INDIA

retrospectively, to the activity which is already in progress.

15.3 With reference to paragraph 8(D), answering Respondent reiterates the facts and stand stated in para 3 to 14 hereinabove and any fact contrary to the facts mentioned therein are denied. It is submitted that the Applicant herein is not only misusing the provision of Section 25 of NGT Act, 2010, but is abusing the same by agitating the same grounds which were raised by the Applicant in Appeal No. 12 of 2020 which were examined and rejected by this Hon'ble Tribunal thereby upholding the grant of EC as detailed reports were prepared and considered by SEIAA. Hence, the Applicant is seeking to raise the grounds raised in the Appeal, which have already been rejected.

15.4 With reference to paragraph 8(E), answering Respondent reiterates the facts and stand stated in para 3 to 14 hereinabove and any fact contrary to the facts mentioned therein are denied. Is is

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

submitted that the Applicant has selectively picked words out of context in order to implicate the answering Respondent, without reading the whole paragraph in its true spirit. This Hon'ble Tribunal had upheld the EC granted after arriving at a finding that *"the PP has carried out all required studies, and SEAC/SEIAA have duly apprised the proposal before recommending /granting EC, we do not find it necessary to set aside the EC"*. It is stated that the pending work orders dated 02.03.2022 are a small portion of the entire proposed work in the River Rejuvenation Project. Further, much work under the said work orders is in progress. As such the apprehension of the Applicant that the work under said work orders will lead to a *fait accompli* situation is ill founded. Further, coersive action cannot be initiated against the answering respondent on the basis of apprehension of the Applicant.

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

15.5 With reference to paragraph 8(F), answering Respondent reiterates the facts and stand stated in para 3 to 14 hereinabove and any fact contrary to the facts mentioned therein are denied. The answering Respondent has validly been granted an EC, after detailed studies. The said studies and reports were before SEIAA pursuant to which the EC was granted. However, the format in which the information was provided was is not meant for River Rejuvenation Project, as has been observed by this Hon'ble Tribunal as well. As such the answering Respondent has already approached SEIAA to indicate or devise proper manner for providing the said information again. As the information was before SEIAA, though improper format, the EC granted was found to be not defective, and hence upheld by this Hon'ble Tribunal.

15.6 With reference to paragraph 8(G), answering Respondent reiterates the facts and stand stated in

para 3 to 14 hereinabove and any fact contrary to the facts mentioned therein are denied. It is stated that the Applicant is agitating the same grounds as raised in the Appeal and already rejected by this Hon'ble Tribunal.

16. In the light of the above tt is therefore, humbly prayed that the present Excution Application may be dismissed

Rgarg
Adv. for R1
Pune
03/01/2023

3/1/2023.
मुख्य अभियंता
प्रकल्प/वाहतूक कार्यालय
पुणे महानगरपालिका

NOTARY
BHAGWAN A. KULKARNI
Haveli, (MAHARASHTRA)
Reg. No. 15665
Expiry Date:27/11/2024
GOVERNMENT OF INDIA

VERIFICATION

I, Srinivas Bonala, Chief Engineer (Projects) Pune Municipal Corporation, Pune, Age: 55 yrs office at Shivajinagar, Pune – 411005, the authorized signatoy for PMC do hereby state on solemn affirmation that what is stated forgoing Paras is true and correct to my own knowledge and belief.

Solemnly affirmed at Pune

This 03 of January, 2023

Explained & Interpreted by me

Deponent 3/1/2023

मुख्य अभियंता
प्रकल्प/वाहतूक कार्यालय
पुणे महानगरपालिका

MUNICIPAL CORPORATION OF THE CITY
पुणे म्युनिसिपल कार्पोरेशन
स्था. १९५०
EST 1950

Before me

Advocate for the Deponent

BEFORE ME

BHAGWAN A. KULKARNI
ADVOCATE & NOTARY GOVERNMENT OF INDIA
Devkar Park, Pimple Gurav, Pune-411061

NOTED & REGISTERED
AT SR. NO. 5 /2023

0 3 JAN 2023

NOTARY
BHAGWAN A. KULKARNI
Haveli, (MAHARASHTRA)
Reg. No. 15665
Expiry Date:27/11/2024
GOVERNMENT OF INDIA

NOTARIAL NOTARIAL NOTARIAL NOTARIAL NOTARIAL

Exhibit 'A'

E:\Users\Nikhil Randhave\Work order.docx

मुख्य अभियंता (प्रकल्प) कार्यालय
पुणे महानगरपालिका
शिवाजीनगर, पुणे- ४११००५
जा. क्र.:- 3968
दि.:- 2/3/2022

कार्यादेश

NOTARY
BHAGWAN A. KULKARNI
Haveli, (MAHARASHTRA)
Reg. No. 15665
Expiry Date:27/11/202
GOVERNMENT OF INDIA

मे. बी.जी.शिर्के कंस्ट्रक्शन टेक्नोलोजी प्रा.लि.
स. नं ७२-७६ मुंढवा,
पुणे-४११०३६)

विषय :- पुणे नदी पुनरुज्जीवन प्रकल्पांतर्गत मुळा –मुठा या नदीचा विकास करणेसाठी संगमवाडी पूल ते बंड गार्डन पूल (स्ट्रेच-९) दरम्यानचे कामे करणे

संदर्भ :- १) टेंडर क्र. १९- २०२१
२) मा. स्थायी समिती ठ.क्र. २३५८ दि.२५/०२/२०२२.

मंजूर निविदा व खालील अटी शर्तीस अधीन राहून काम सुरु करण्याचे आदेश देण्यात येत आहेत.

१) विषयांकित नमूद केलेल्या र. रु. ३०५,२६,०१,२७४/- या कामासाठी १३.१४०% कमी दराप्रमाणे भरलेले र. रु. २६५,१४,८९,४६६.६० अधिक प्रचलित दराने जी.एस.टी.,रॉयल्टी व टेंडर अटी शर्तीनुसार भाववाढ व विशेष भाववाढ सुत्रानुसार वाढ अदा / कपात करून त्याप्रमाणे होणाऱ्या रक्कमेस व निविदेतील Vol - I अट क्र. २३ अन्वये होणाऱ्या अनुज्ञेय रक्कमेस व त्याकरिता त्यांचे बरोबर करारनामा करणेस मा. स्थायी समिती ठ.क्र. २३५८ दि.२५/०२/२०२२ ने मान्यता मिळाली आहे.

२) सदर कामाचे निविदा अटी शर्ती , निविदा पूर्व बैठकीचे इतिवृत्त (Common Set of Deviation) Addendum-I, Addendum-II ठेकेदार यांचेवर बंधनकारक राहतील.

३) अतिरिक्त सुरक्षा अनामत र. रु. १३.०० कोटी (बँक ऑफ महाराष्ट्र, डेक्कन जिमखाना, पुणे डीडी क्र.९५३९१३,९५३८९९व ९५३९०० दि.२८/१२/२०२१) चे चलन क्र. ३२५२६ दि.०८/०२/२०२२ रोजी पुणे महानगरपालिकेच्या कोषागारात चलनाद्वारे भरणा केलेली आहे. सबब अतिरिक्त सुरक्षा अनामत रक्कम काम पूर्ण झाल्याच्या अंतिम बिलानंतर देण्यात येईल.

४) सदर कामासाठी एकूण १% अनामत रक्कमेपैकी ०.५% बयाणा रक्कम टेंडर सोबत भरलेली असून (०.५% र. रु. १,८१,९४,३१९/- ऑनलाईन EMD बयाना स्वरुपात रक्कम सादर केली आहे.) उर्वरित ०.५% अनामत रक्कम तीन रनिंग बिलांमधून नियमानुसार कपात करण्यात येईल. सदर १% रक्कम कामाचा दोष दायित्व अधिक एक महिना इतका कालावधी पूर्ण होईपर्यंत रोखून ठेवण्यात येईल.

५) उपरोक्त कामाचा करारनामा करणेसाठी मा. महापालिका आयुक्त यांचेकडील आ. क्र. ३/५०२३ दि. २४/१२/२०१० चे पत्रानुसार मा. विधी सल्लागार कार्यालयाकडील मुद्रांक संदर्भातील पत्र जा. क्र. २५४८ दि. २९/०८/२०१८ अन्वये र.रु. २५,००,५००/- चे स्टॅम्प पेपर्स बंधनकारक राहतील. तसेच आवश्यक करारनामा मसुदा फी र. रु. ३५०/- भरल्याची पावती हे पत्र मिळाल्यापासून १५ दिवसांचे आत उपरोक्त नमूद रक्कमेचा भरणा मनपा कोषागारात भरून त्याची पावती खात्याकडे सादर करावी अन्यथा सदरचे काम करावयाचे नाही असे समजून कोणतेही स्मरणपत्र न पाठविता आपले टेंडर रद्द करण्याची कार्यवाही करण्यात येईल याची नोंद घ्यावी.

६) काम सुरु करणेपुर्वी जागेवर मनपा नमुन्यानुसार नामफलक लावणे, त्यावर कामाचे नाव, ठेकेदाराचे नाव, कामाची मुदत इ. माहिती नमूद करणे आवश्यक आहे. जागेवर कोणताही अपघात होऊ नये याची ठेकेदाराने दक्षता घेणे आवश्यक आहे. त्यास संबंधित ठेकेदार जबाबदार राहील.

७) कॉन्ट्रॅक्ट लेबर ॲक्ट १९७० अन्वये परवाना धारण करण्यास मा. सहा. आयुक्त, कामगार आयुक्त, पुणे-मुंबई रोड (बंगला क्र. ५) यांचेशी संपर्क साधावा.

८) सदर काम सुरु करण्यासाठी संबंधित कार्यकारी अभियंता (प्रकल्प) कार्यालय यांचेकडे संपर्क साधावा व कामाची मुदत ३० महिने असून सदर काम दि.२१/०३/२०२२ या दिनांकापासून मोजण्यात येईल.

९) सदरचे काम हे तज्ञ सल्लागार मे. एच. सी. पीं. डिझाईन प्लॅनिंग व मॅनेजमेंट प्रा. लि.व पुणे म.न.पा चे सल्लागार / त्रयस्थ तपासणी संस्था यांचे देखरेखीखाली करण्यात येणार आहे.

१०) विषयांकित काम मुख्य अभियंता (प्रकल्प) श्री. श्रीनिवास बोनाला यांचे नियंत्रणाखालील अधिक्षक अभियंता श्री. युवराज देशमुख, उप अभियंता श्री. अजित सुर्वे, शाखा अभियंता श्री. शैलेंद्र काथवटे व कनिष्ठ अभियंता श्री. निखील रंधवे यांचे देखरेखी खाली करण्यात येईल.

११) सदर कामाचा व कामगारांचा विमा शासकीय विमा संचालक यांचे प्रतिनिधी म्हणून दि न्यू इंडिया इन्शुरन्स कं. लि., मित्रमंडळ शाखा कार्यालय, (१५३१०३), ४८४/१-३१-३२, मित्रमंडळ हौ. सोसायटी, पर्वती, पुणे-४११००९., फोन नं. (०२०) २४४२०४३३/ २४४२३३०६ यांच्या शाखेतून विमा उतरविण्यात यावा. तसेच खात्याकडे ठेकेदाराने कंत्राटी कामाचा व कामगारांचा प्रीमियम भरल्याची पावती सादर केल्याशिवाय प्रत्यक्ष कामास सुरुवात करू नये.

१२) ठेकेदार यांनी किमान वेतन व वेतन प्रदान अधिनियमातील विहित दरानुसार, विहित वेळी धनादेशाद्वारे कामगारांना वेतन देणे अनिवार्य राहील. त्याचप्रमाणे राज्य कामगार विमा अधिनियम १९४८, कामगार भविष्य निर्वाह निधी १९५२ तसेच कामगार नुकसान भरपाई अधिनियम १९२३ व उर्वरित औद्योगिक व कामगार अधिनियमातील तरतुदींचे काटेकोरपणे पालन करणे अनिवार्य असून त्याबाबतचे हमीपत्र ठेकेदार यांनी खात्याकडे सादर करावयाचे आहे.

१३) संबंधित कामाचे ठेकेदाराने सिमेंट, वाळू, खाडी, स्टील व इतर बांधकाम साहित्याची तपासणी मनपा, पुणे- ५ प्रमाणित संस्थेकडून करून तसे प्रमाणपत्र खात्यास सादर करावे त्यानंतर कामाचेबिल अदा करणेत येईल.

१४) दोष निवारण कालावधी कार्यपूर्ती दिनांकानंतर गणला जाईल व मंजूर निविदा अटी शर्तीनुसार राहील.

१५) सदर काम मनपा पुणे यांचेशी केलेला करारनामा व नमुन्यातील निविदा संचामधील अटी व शर्तीस अनुसरून करावायचे आहे.

१६) निविदेतील सर्व अटी व शर्ती ठेकेदारावर बंधनकारक राहतील. अंदाजपत्रकातील उपलब्ध तरतुदीच्या अनुषंगाने काम करून घेण्यात येईल.

१७) शासनाने वेळोवेळी लागू केलेले सेवाकराबाबतचे नियम बंधनकारक राहतील.

NOTARY ★ BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

2/3/22

(मंगेश दिघे)
कार्यकारी अभियंता (प्रकल्प)
पुणे महानगरपालिका

प्रत :-

१) मा. अकौंटंट (प्रकल्प)
२) श्री. बजेट लेखनिक (टेंडर रजिस्टर, लॉगिंग रजिस्टर मध्ये नोंदविणे व त्यावर खाते प्रमुखांची स्वाक्षरी)
३) श्री. टेंडर क्लार्क (मूळ प्रकरणांस जोडणे)
४) मा. उप अभियंता (प्रकल्प)
५) मा. कनिष्ठ अभियंता (प्रकल्प)
६) मा. सहाय्यक कामगार आयुक्त, पुणे
७) मा. अप्पर कामगार आयुक्त, पुणे विभाग
८) मा. विमा संचालक, पुणे
९) मा. सल्लागार कामगार, पुणे महानगरपालिका

Received 02/3/2022
for BGSCTPL

C:\Users\admin\Downloads\Work order (1).docx

मुख्य अभियंता (प्रकल्प) कार्यालय
पुणे महानगरपालिका
शिवाजीनगर, पुणे- ४११००५
जा. क्र.:- 39६0
दि. :- 02/03/2022

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

कार्यादेश

मे. जे. कुमार इंफ्राप्रोजेक्ट .लि.
१६ अ. अंधेरी इंडस्ट्रीयल इस्टेट,
वीरा देसाई रोड, अंधेरी (इ)
मुंबई-४०००५८

विषय :- पुणे नदी पुनरुज्जीवन प्रकल्पंतर्गत मुळा- मुठा या नदीचा विकास करणेसाठी बंडगार्डन पूल ते मुंढवा (स्ट्रेच- १० व ११) व बंडगार्डन पूल ते मुंढवा (उजव्या बाजूस) नदीच्या कडेने रस्ता पीपीपी धर्तीवर क्रेडीट नोट मोबदल्याच्या स्वरुपात विकसित करणे.

संदर्भ :- १) टेंडर क्र. २२- २०२१
२) मा. स्थायी समिती ठ.क्र. २३६२ दि.२५/०२/२०२२.

मंजूर निविदा व खालील अटी शर्तीस अधीन राहून काम सुरु करण्याचे आदेश देण्यात येत आहेत.

१) विषयांकित नमूद केलेल्या र. रु. ६०४,७५,३३,७३६/- या कामासाठी (अॅटपार – तडजोडीने) (अक्षरी र.रु. सहाशे चार कोटी पंच्याहत्तर लाख तेहतीस हजार सातशे छत्तीस फक्त) अधिक प्रचलित दराने जी.एस.टी.,रॉयल्टी व टेंडर अटी शर्तीनुसार भाववाढ व विशेष भाववाढ सुत्रानुसार वाढ अदा / कपात करून त्याप्रमाणे होणाऱ्या रक्कमेस व निविदेतील Vol-I अट क्र. २३ अन्वये होणाऱ्या अनुज्ञेय रक्कमेस व त्याकरिता त्यांचे बरोबर करारनामा करणेस मा. स्थायी समिती ठ.क्र. २३६२ दि.२५/०२/२०२२ ने मान्यता मिळाली आहे.

२) सदरचे काम हे पीपीपी धर्तीवर क्रेडीट नोट मोबदल्याच्या स्वरुपात करणेत येणार आहे. सदरची क्रेडीट नोट ही पुणे मनपाच्या बांधकाम विभागाकडील देय जमीन व विकसन शुल्क तसेच अन्य विभागाकडील मिळकत कर, रस्ता खोदाई शुल्क , पाणीपुरवठा मीटर शुल्क, आकाश चिन्ह परवाना शुल्क व मालमत्ता व व्यवस्थापन विभागाकडील शुल्क अशा प्रकारे पुणे मनपाच्या कोणत्याही विभागाकडील देय शुल्कासाठी वापरू शकतात. तसेच क्रेडीट नोट ही स्वत: करिता अथवा हस्तांतरित करून अन्य व्यक्ती अथवा संस्थेकरिता त्यांचे पुणे मनपाकडील देय शुल्क भरणेकरिता वापरू शकतात. डेव्हलपमेंट क्रेडीट नोट वर कोणत्याही प्रकारे व्याज प्राधिकरणाकडून अदा करणेत येणार नाही.

३) पुणे महानगरपालिकेमार्फत पीपीपी धर्तीवर क्रेडीट नोट मोबदल्यामध्ये डी.पी रस्त्यांची व पुलांची अन्य कामे हाती घेण्यात आलेली आहेत. ही सर्व कामे मिळून एका आर्थिक वर्षामध्ये क्रेडीट नोट खर्ची टाकणेची मर्यादा र.रु.२०० कोटी इतकी असणार आहे. याबाबत निविदा अटी शर्तीमध्ये सविस्तर नमूद आहे.

४) सदर प्रकल्पाचे नदी काठच्या रस्त्यासाठी आवश्यक असणारी जागा FSI अथवा TDR मोबदल्यात संपादित करावयाची आहे व याचा पाठपुरावा ठेकेदार यांनी करावयाचा आहे.

५) सदर कामाचे निविदा अटी शर्ती , निविदा पूर्व बैठकीचे इतिवृत्त (Common Set of Deviation) Addendum-I, Addendum-II ठेकेदार यांचेवर बंधनकारक राहतील.

C:\Users\admin\Downloads\Work order (1).docx

६) सदर कामासाठी एकूण १% अनामत रक्कमेपैकी ०.५% बयाणा रक्कम टेंडर सोबत भरलेली असून (०.५% र. रु. ३,५९,५२,०००/- ऑनलाईन EMD बयाना स्वरुपात रक्कम सादर केली आहे.) उर्वरित ०.५% अनामत रक्कम तीन रनिंग विलांमधून नियमानुसार कपात करण्यात येईल. सदर १% रक्कम कामाचा दोष दायित्व अधिक एक महिना इतका कालावधी पूर्ण होईपर्यंत रोखून ठेवण्यात येईल.

७) उपरोक्त कामाचा करारनामा करणेसाठी मा. महापालिका आयुक्त यांचेकडील आ. क्र. ३/५०२३ दि. २४/१२/२०१० चे पत्रानुसार मा. विधी सल्लागार कार्यालयाकडील मुद्रांक संदर्भातील पत्र जा. क्र. २५४८ दि. २९/०८/२०१८ अन्वये र.रु.२५,००,५००/- चे स्टॅम्प पेपर्स बंधनकारक राहतील. तसेच आवश्यक करारनामा मसुदा फी र. रु. ३५०/- भरल्याची पावती हे पत्र मिळाल्यापासून १५ दिवसांचे आत उपरोक्त नमूद रक्कमेचा भरणा मनपा कोषागारात भरून त्याची पावती खात्याकडे सादर करावी अन्यथा सदरचे काम करावयाचे नाही असे समजून कोणतेही स्मरणपत्र न पाठविता आपले टेंडर रद्द करण्याची कार्यवाही करण्यात येईल याची नोंद घ्यावी.

८) काम सुरु करणेपुर्वी जागेवर मनपा नमुन्यानुसार नामफलक लावणे, त्यावर कामाचे नाव, ठेकेदाराचे नाव, कामाची मुदत इ. माहिती नमूद करणे आवश्यक आहे. जागेवर कोणताही अपघात होऊ नये याची ठेकेदाराने दक्षता घेणे आवश्यक आहे. त्यास संबंधित ठेकेदार जबाबदार राहील.

९) कॉन्ट्रॅक्ट लेबर ॲक्ट १९७० अन्वये परवाना धारण करण्यास मा. सहा. आयुक्त, कामगार आयुक्त, पुणे-मुंबई रोड (बंगला क्र. ५) यांचेशी संपर्क साधावा.

१०) सदर काम सुरु करण्यासाठी संबंधित कार्यकारी अभियंता (प्रकल्प)/(पथ) कार्यालय यांचेकडे संपर्क साधावा व कामाची मुदत ३६ महिने असून सदर काम दि.२१/०३/२०२२ या दिनांकापासून मोजण्यात येईल.

११) पुणे नदी पुनरुज्जीवन काम हे तज्ञ सल्लागार मे. एच. सी. पी. डिझाईन प्लॅनिंग व मॅनेजमेंट प्रा. लि. व पुणे म.न.पा चे सल्लागार / त्रयस्थ तपासणी संस्था तसेच रस्त्याचे काम हे पथ विभाग यांचे देखरेखीखाली करण्यात येणार आहे.

१२) पुणे नदी पुनरुज्जीवन प्रकल्पाचे काम मुख्य अभियंता (प्रकल्प) श्री. श्रीनिवास बोनाला, यांचे नियंत्रणाखालील अधिक्षक अभियंता श्री. युवराज देशमुख, , उप अभियंता श्री. सुनिल मोहिते, शाखा अभियंता श्री. अविनाश कामठे व कनिष्ठ अभियंता श्री. निखील रंधवे यांचे देखरेखी खाली करण्यात येईल.

१३) रस्त्याचे काम मुख्य अभियंता (पथ) श्री. विजय कुलकर्णी यांचे नियंत्रणाखालील अधिक्षक अभियंता श्री.साहेबराव दांडगे, उप अभियंता श्री. आदिल तडवी, शाखा अभियंता श्री. अविनाश कामठे यांचे देखरेखी खाली करण्यात येईल.

१४) सदर कामाचा व कामगारांचा विमा शासकीय विमा संचालक यांचे प्रतिनिधी म्हणून दि न्यू इंडिया इन्शुरन्स कं. लि., मित्रमंडळ शाखा कार्यालय, (१५३१०३), ४८४/१-३१-३२, मित्रमंडळ हौ. सोसायटी, पर्वती, पुणे-४११००९, फोन नं. (०२०) २४४२०४३३/ २४४२३३०६ यांच्या शाखेतून विमा उतरविण्यात यावा. तसेच खात्याकडे ठेकेदाराने कंत्राटी कामाचा व कामगारांचा प्रीमियम भरल्याची पावती सादर केल्याशिवाय प्रत्यक्ष कामास सुरुवात करू नये.

NOTARY
BHAGWAN A. KULKARNI
Haveli, (MAHARASHTRA)
Reg. No. 15665
Expiry Date:27/11/2024
GOVERNMENT OF INDIA

१५) ठेकेदार यांनी किमान वेतन व वेतन प्रदान अधिनियमातील विहित दरानुसार, विहित वेळी धनादेशाद्वारे कामगारांना वेतन देणे अनिवार्य राहील. त्याचप्रमाणे राज्य कामगार विमा अधिनियम १९४८, कामगार भविष्य निर्वाह निधी १९५२ तसेच कामगार नुकसान भरपाई अधिनियम १९२३ व उर्वरित औद्योगिक व कामगार अधिनियमातील तरतुदींचे काटेकोरपणे पालन करणे अनिवार्य असून त्याबाबतचे हमीपत्र ठेकेदार यांनी खात्याकडे सादर करावयाचे आहे.

१६) संबंधित कामाचे ठेकेदाराने सिमेंट, वाळू, खडी, स्टील व इतर बांधकाम साहित्याची तपासणी प्रमाणित संस्थेकडून करून तसे प्रमाणपत्र खात्यास सादर करावे त्यानंतर कामाचेबिल अदा करणेत येईल.

१७) दोष निवारण कालावधी कार्यपूर्ती दिनांकानंतर गणला जाईल व मंजूर निविदा अटी शर्तीनुसार राहील.

F:\Users\Nikhil Randhave\Work order.docx

१८) सदर काम मनपा पुणे यांचेशी केलेला करारनामा व नमुन्यातील निविदा संचामधील अटी व शर्तीस अनुसरून करावायचे आहे..

१९) शासनाने वेळोवेळी लागू केलेले सेवाकराबाबतचे नियम बंधनकारक राहतील.

(अमर शिंदे)
कार्यकारी अभियंता (पथ)
पुणे महानगरपालिका

2/3/22
(मंगेश दिघे)
कार्यकारी अभियंता (प्रकल्प)
पुणे महानगरपालिका

प्रत

१) मा. अकौंटंट (प्रकल्प)
२) श्री. बजेट लेखनिक (टेंडर रजिस्टर, लॉकिंग रजिस्टर मध्ये नोंदविणे व त्यावर खाते प्रमुखांची स्वाक्षरी)
३) श्री. टेंडर क्लार्क (मूळ प्रकरणांस जोडणे)
४) मा. उप अभियंता (प्रकल्प), (पथ)
५) मा. कनिष्ठ अभियंता (प्रकल्प) , (पथ)
६) मा. सहाय्यक कामगार आयुक्त, पुणे
७) मा. अप्पर कामगार आयुक्त, पुणे विभाग
८) मा. विमा संचालक, पुणे
९) मा. सल्लागार कामगार, पुणे महानगरपालिका

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

Exhibit 'B'

E:\Users\Nikhil Randhave\Tender\Tender Jahirat .docx

मुख्य अभियंता (प्रकल्प) कार्यालय
३ रा.मजला, मुख्य इमारत
पुणे महानगरपालिका
शिवाजीनगर, पुणे- ४११००५
जा. क्र.:- २८०२
दि. :- १६/११/२०२२

मा. माहिती व जनसंपर्क अधिकारी
पुणे महानगरपालिका

यांजकडे----

विषय :- मुख्य अभियंता (प्रकल्प) विभागाकडील टेंडर क्र. - २०२२ ची निविदा जाहिरात प्रसिद्धीस देणेबाबत.

कामाचे नाव :- पुणे नदी पुनरुज्जीवन प्रकल्पांतर्गत मुळा नदीचा विकास करणेसाठी वाकड बायपास ते सांगवी पूल (स्ट्रेच- १,२ व ३) पीपीपी धर्तीवर क्रेडीट नोट मोबदल्याच्या स्वरुपात विविध कामे करणे.

महोदय,

पुणे मनपा मुख्य अभियंता (प्रकल्प) विभागाकडील सोबत जोडलेली जाहिरात र. रु. ५.०० कोटी पेक्षा जास्त रक्कमेची असल्याने मान्य धोरणानुसार तसेच टाइम्स ऑफ इंडिया, दिल्ली, टाइम्स ऑफ इंडिया, मुंबई या दैनिक वर्तमानपत्रामध्ये जाहिरात देऊन त्याची प्रत आमचेकडे पाठविण्यास विनंती आहे.

मा. स. कळावे.

15/11/22

उप ~~कार्यकारी~~ अभियंता (प्रकल्प)
पुणे महानगरपालिका

सोबत :- जाहिरात ४ प्रती
प्रसिद्धी दिनांक :- १७/११/२०२२

१६/११/२२
माहिती व जनसंपर्क कार्यालय
पुणे महानगरपालिका

NOTARY
BHAGWAN A. KULKARNI
Haveli, (MAHARASHTRA)
Reg. No. 15665
Expiry Date:27/11/2024
GOVERNMENT OF INDIA

Pune Municipal Corporation (PMC)

Chief Engineer (Project) Department

TENDER NOTICE YEAR 2022-2023

Online Sale of Tenders- 18/11/2022 to 05/01/2023 up to 02:00 PM
Last date of submission of tenders : - 05/01/2023 at 03:00 PM

Pre Bid- Meeting Date :- 30/11/2022 at 11.00 AM
Date of opening of Tenders: -10/01/2023 at 04.00 PM

Sr No.	Tender No/	Name of Work	Tender Amount (Exluding GST, Royalty, Testing Charges)	Earnest Money Deposit (Rs.) 0.50%	Security Deposit (1%)	Time Limit	Cost of Tender Document RS.	Exemption from P.M.C Registration	All the documents are attached to online tender	Tender	Contact Persons
१	Pmc/Chief Eng. (Project)/2022/37	Development of Mula river from Wakad Bypass to Sangvi Bridge (Stretch-1,2 & 3) under Pune River Rejuvenation Project on Public Private Partnership (PPP) module against development credit note	3,03,91,17,995/-	1,51,95,590/-	3,03,91,180/-	36 months (Excluding Monsoon)	59,179/-	YES	YES	New Tender	Mr. Machale (Exe. Engg.) 9689931243 Mr.Shinde (Dy.Engg.) 9689931908

A. This tender will be implemented as per type B1.

B. Detailed terms / conditions for the tendered works shall be published on the website www.mahatenders.gov.in. on dt. 18/11/2022 from 11.00 am.

C. Complete information about online tendering process is available at The office of Chief Engineer (Projects), 3rd Floor, Main Building (Old Municipal Secretary's Office), Pune Municipal Corporation.

D. EMD amount will be accepted only through ECS / RTGS / NEFT facility.

E. It will be sole resposibility of the tenderer if the tender set is not downloaded or submitted at the last moment.

F. The land required for the project will be acquired in lieu of FSI & TDR only.

G. The successful bidder/ developer can used the development credit note in exchange for depositing the development charges & other amount with building permission dept., property tax, road digging charges, water supply charges, sky signage chrges, chrarges payable land & estate or any other payments due to be paid to Pune Municipal Corporation. A successful bidder/ developer can entire use the development credit note for himself or can transfer the same to other agency for payment of their dues payable to Pune Municipal Corporation.The successful bidder shall note that authority will not pay any interest or development credit note.

H. Pre- Bid meeting will be conducted on Wednesday dt. 30/11/2022 at 11.00 am. in The Office of Municipal Commissioner, 4th Floor, Main Building, Pune Municipal Corporation.

NOTARY GOVERNMENT OF INDIA BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024

Superintending Engineer (Projects)
Pune Municipal Corporation.

पुणे महानगरपालिका

मुख्य अभियंता (प्रकल्प) कार्यालय, पुणे महानगरपालिका

निविदा जाहिरात सन २०२२-२३

विक्री कालावधी दिनांक :- दि. १८/११/२०२२ ते दि ०५/०१/२०२३ दुपारी २.०० वा. पर्यंत

स्विकृती दिनांक :- दि. ०५/०१/२०२३ दुपारी ३.०० वा. पर्यंत

प्री-बीड मिटींग दिनांक :- दि. ३०/११/२०२२ सकाळी ११.०० वा.

तांत्रिक निविदा उघडणे प्रक्रिया दिनांक :- दि. १०/०१/२०२३ दुपारी ४.०० वा.

अ. क्र.	निविदा क्र.	कामाचे नाव	एकूण निविदा रक्कम (जीएसटी, रॉयल्टी, टेस्टिंग चार्जेस वगळून)	बयाणा रक्कम (०.५%)	अनामत रक्कम (१%)	कामाची मुदत	निविदा संच रुपये	पुणे मनपा/ मनपा रजिस्ट्रेशन अट शिथिल आहे का ?	कामाचा निविदा संच सॉफ्ट कॉपी सोबत जोडली आहे का ?	नवीन काम तपशील देणे	निविदा विषयक जबाबदार व्यक्तीचे नाव व भ्रमणध्वनी क्र.
१	Pmc/Chief Eng. (Project)/2022/310	पुणे नदी पुनरुज्जीवन प्रकल्पांतर्गत मुळा नदीचा विकास करणेसाठी वाकड बायपास ते सांगवी पूल (स्ट्रेच- १,२ व ३) पीपीपी धर्तीवर क्रेडीट नोट मोबदल्याच्या स्वरुपात विविध कामे करणे.	३,०३,९१,१७,९९५/- (बी-१ पद्धतीने)	१,५१,९५,५९०/-	३,०३,९१,१८०/-	३६ महिने (पावसाळा कालावधी वगळून)	५९,१७९/-	आहे	होय	नवीन टेंडर	श्री. मचाले कार्यकारी अभियंता ९६८९९३१२४३ श्री.शिंदे उप अभियंता ९६८९९३१९०८

अ) सदर निविदा ही बी-१ पद्धतीने राबविणेत येत आहे.

ब) सदर कामांबाबत निविदा अटी / शर्ती इ. बाबतचा सर्व तपशील निविदा संचामध्ये नमूद केला असून सदर कामाचे निविदा संच www.mahatenders.gov.in या वेबसाईटवर पाहण्यासाठी दि.१८/११/२०२२ रोजी सकाळी ११.०० वा. पासून उपलब्ध आहे. निविदा संचाची विक्री व स्विकृती सदर वेबसाईटवरून फक्त ऑनलाईन पद्धतीने करण्यात येत आहे.

क) ऑनलाईन निविदा प्रक्रीये बाबतची संपूर्ण माहिती मुख्य अभियंता (प्रकल्प), ३ रा मजला, मुख्य इमारत (जुने नगर सचिव कार्यालय), पुणे महानगरपालिका येथे मिळेल.

ड) बयाणा रक्कम इ.सी.एस./आर.टी.जी.एस./एन.ई.एफ.टी. सुविधेमार्फतच स्विकारणेत येणार आहे, ठेकेदाराने बयाणा रक्कम (इएमडी) रक्कम ऑनलाईन भरल्यास त्याची पावती 'अ' पाकिटात जोडावी.

इ) निविदा विक्रीच्या शेवटच्या दिवशी निविदा संच प्राप्त न झाल्यास व स्विकृतीच्या शेवटच्या दिवशी ऑनलाईन सादरीकरण न झाल्यास याची सर्वस्वी जबाबदारी ठेकेदाराची राहील.

फ) सदर प्रकल्पाकरिता आवश्यक असणारी जागा FSI अथवा TDR मोबदल्यात संपादित करावयाची आहे.

ग) यशस्वी निविदाधारक डेव्हलपमेंट क्रेडीट नोट ही पुणे मनपाच्या बांधकाम विभागाकडील देय जमीन व विकसन शुल्क तसेच अन्य विभागाकडील मिळकत कर, रस्ता खोदाई शुल्क , पाणीपुरवठा मीटर शुल्क, आकाश चिन्ह परवाना शुल्क व मालमत्ता व व्यवस्थापन विभागाकडील शुल्क अशा प्रकारे पुणे मनपाच्या कोणत्याही विभागाकडील देय शुल्कासाठी वापरू शकतात. निविदाधारक डेव्हलपमेंट क्रेडीट नोट ही स्वतः करिता अथवा हस्तांतरित करून अन्य व्यक्ती अथवा संस्थेकरिता त्यांचे पुणे मनपाकडील देय शुल्क भरणेकरिता वापरू शकतात. डेव्हलपमेंट क्रेडीट नोट वर कोणत्याही प्रकारे व्याज प्राधिकरणाकडून करणेत येणार नाही.

घ) सदर निविदेकरिता बुधवार, दि. ३०/११/२०२२ रोजी, प्री- बीड मिटिंग मा.महापलिका आयुक्त कार्यालय, चौथा मजला, मुख्य इमारत ,पुणे महानगरपालिका यांचे दालनात येथे सकाळी ११.०० वा आयोजित करणेत आली आहे.

अधीक्षक अभियंता (प्रकल्प)
पुणे महानगरपालिका

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15665 Expiry Date:27/11/2024 GOVERNMENT OF INDIA

Exhibit 'C'

Upon Mentioning (Pune Bench)

BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE

(By Video Conferencing)

Appeal No. 12/2020(WZ)
I.A. No.17/2020(WZ), I.A. No. 16/2021(WZ) & I.A. No. 105/2021(WZ)

Sarang Yadwadkar & Anr. Appellant(s)

Versus

M/s. Pune Municipal Corporation & Ors. Respondent(s)

Date of hearing: 24.05.2022.

CORAM: HON'BLE MR. JUSTICE DINESH KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. VIJAY KULKARNI, EXPERT MEMBER

Appellant(s): Mr. Saurabh Sharma, Advocate

ORDER

1. Heard the Learned Counsel for the Appellant. The Learned Counsel for the Appellants prays for an early listing of this matter, although this matter is already fixed for 12.08.2022. The matter is urgent because in this Appeal the Environmental Clearance granted to the Project Proponent has been challenged on various grounds including that the EIA Report was in direct non-compliance with the ToR (Terms of Reference) etc. The tenders and work orders have been issued although no proof thereof has been annexed. Since this matter seems to be urgent, hence, we direct the Office to list this matter on 19.07.2022.

2. By then, the Respondent Nos. 2 to 4 shall file their reply affidavits positively.

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15965 Expiry Date 27/11/2024 GOVERNMENT OF INDIA

Dinesh Kumar Singh, JM

Dr. Vijay Kulkarni, EM

May 24, 2022
Appeal No. 12/2020(WZ)
I.A. No.17/2020(WZ), I.A. No. 16/2021(WZ)
& I.A. No. 105/2021(WZ)Jg

Exhibit 'D'

E:\Users\Nikhil Randhave\NGT\NGT Letters.docx

Office of Municipal Commissioner
Pune Municipal Corporation
Shivajinagar, Pune-5
Outward No:- 3051
Date:- 28/12/2022

To,
The Member Secretary
SEIAA,
Environment Dept.
Mantralaya, Mumbai.

NOTARY BHAGWAN A. KULKARNI Haveli, (MAHARASHTRA) Reg. No. 15685 Expiry Dt. 27/11/2024 GOVERNMENT OF INDIA

Sub: - Regarding Amendment in EC granted vide no. SEIAA-EC0000002088 on 16/11/2019.

Ref: - Judgment of Hon'ble National Green Tribunal in Appeal 12/2020.

Pune Municipal Corporation has taken up River rejuvenation project for Mula-Mutha River for 44 km of river length within Pune city. The project aims to address the issues of frequent flooding, erosion and pollution, creating a green corridor as well as to create meaningful public realm along the river by creating a valuable asset as an identity of the city.

The river is a linear entity passing through different jurisdictions of PMC, PCMC, PMRDA, KCB and Pune Smart city area. Also, different government bodies, Irrigation Department, Revenue Department, Collector office, Maharashtra Pollution Control Board etc. are involved in the project with respect to their roles and responsibilities towards the river.

The Detail Project Report (DPR) of the River Rejuvenation Project including various surveys such as total station survey, Geotechnical survey, Design Maps, – Hydrology and Hydraulics study, Area Assessment survey, Public Opinion Survey, Concept Master Plan, Environment Impact Assessment study etc. were carried out and the project was granted Environment Clearance -vide no. SEIAA-EC0000002088 on 16-11-2019 (EC).

This EC was challenged before Hon'ble National Green Tribunal in –Appeal 12/2020. Hon'ble National Green Tribunal passed Judgment on 29.11.22 with certain directions/observations. The case was disposed off at no costs.

The judgment passed by –Hon'ble NGT, states that "*–The proposal was considered in category 8(b), which is for "Townships and Area Development Projects". The format used for providing project information is designed for building construction projects. EIA is an evolving process. MoEFCC vide OM dated 11th June 2018 in order to streamline various processes in granting EC has issued Form-4 for seeking Amendment in Environmental Clearance by submitting information on amendment in configuration/Amendments in clearance conditions with reasons for seeking amendment. As this is public interest project, the PP has carried out all required studies, and SEAC/SEIAA have duly apprised the proposal before recommending/granting EC, we do not find it necessary to set aside the EC, however, we hereby direct the PP to approach SEIAA for amendment of EC both in the terms of project scope and additional EC conditions to be stipulated, if any, before proceeding to start any construction activity. We dispose of Item Nos. 1 & 2 accordingly.*

E:\Users\Nikhil Randhave\NGT\NGT Letters.docx

Pune Municipal Corporation is not changing the original scope of work. However, as per direction of Hon'ble NGT request SEIAA to provide us the format in which details of the project have to be re-submitted for your consideration.

(Srinivas Bonala) 28/12/22
Chief Engineer (Project)
Pune Municipal Corporation

NOTARY
BHAGWAN A. KULKARNI
Haveli, (MAHARASHTRA)
Reg. No. 15665
Expiry Date:27/11/2024
GOVERNMENT

Scanned by CamScanner